

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 49 of 2019**

**IN THE MATTER OF:**

**Trinity Investment Castings (India) Pvt. Ltd. ...Appellant**

**Vs**

**Persis Priyanka Marapatla ....Respondent**

**With**

**Company Appeal (AT) No. 50 of 2019**

**IN THE MATTER OF:**

**Trinity Investment Castings (India) Pvt. Ltd. ...Appellant**

**Vs**

**Vijaya Kumar Marapatla ....Respondent**

**With**

**Company Appeal (AT) No. 51 of 2019**

**IN THE MATTER OF:**

**Trinity Investment Castings (India) Pvt. Ltd. ...Appellant**

**Vs**

**Sandhya Marapatla ....Respondent**

**With**

*Company Appeal (AT) No. 49 of 2019, 50 of 2019, 51 of 2019, 52 of 2019, 53 of 2019 and 54 of 2019, 55 of 2019 and 56 of 2019*

**Company Appeal (AT) No. 52 of 2019**

**IN THE MATTER OF:**

**Trinity Investment Castings (India) Pvt. Ltd. ...Appellant**

**Vs**

**Kamala Marapatla ....Respondent**

**With**

**Company Appeal (AT) No. 53 of 2019**

**IN THE MATTER OF:**

**Trinity Investment Castings (India) Pvt. Ltd. ...Appellant**

**Vs**

**Avinash Marapatla ....Respondent**

**With**

**Company Appeal (AT) No. 54 of 2019**

**IN THE MATTER OF:**

**Trinity Investment Castings (India) Pvt. Ltd. ...Appellant**

**Vs**

**M. Asha Manikya Latha ....Respondent**

**With**

*Company Appeal (AT) No. 49 of 2019, 50 of 2019, 51 of 2019, 52 of 2019, 53 of 2019 and 54 of 2019, 55 of 2019 and 56 of 2019*

**Company Appeal (AT) No. 55 of 2019**

**IN THE MATTER OF:**

**Trinity Investment Castings (India) Pvt. Ltd.**

**...Appellant**

**Vs**

**Late Smt. Peyyala Kanaka Sundaramma,  
Rep. by her legal heir  
Smt. M. Asha Manikya Latha**

**...Respondent**

**With**

**Company Appeal (AT) No. 56 of 2019**

**IN THE MATTER OF:**

**Trinity Investment Castings (India) Pvt. Ltd.**

**...Appellant**

**Vs**

**Shanti Marapatla**

**...Respondent**

**Present:**

**For Appellant: Mr. R. Ravi Kumar, Advocate.**

**For Respondent:**

**ORDER**

**08.04.2019:** Pursuant to order dated 5<sup>th</sup> March, 2019, a reply has been filed by the Managing Director and the Directors, from which it appears that the outstanding amount of the creditors has not been paid in terms of Section 74(1) of the Companies Act, 2013.

*Company Appeal (AT) No. 49 of 2019, 50 of 2019, 51 of 2019, 52 of 2019, 53 of 2019 and 54 of 2019, 55 of 2019 and 56 of 2019*

2. Learned counsel appearing on behalf of the Appellant sought permission to withdraw the appeals to enable the Appellant and its Managing Director and Directors to move application under Section 74 (2) of the Companies Act, 2013 for extension of time. Such liberty is granted but without expressing any opinion about the order as may be passed by the Tribunal. Appeal stands disposed of as withdrawn with aforesaid liberty.

[Justice S. J. Mukhopadhaya]  
Chairperson

*am/gc*